

3.O.A. NO. 060/00823/2014

Anil Arora Vs. U.O.I. & Others

18.09.2014

Present: Mr. Peeush Gagneja, counsel for the applicant

1. Admittedly, the applicant has served a legal notice upon the respondents only on 18.06.2014 and he has approached this Tribunal, without awaiting the outcome thereof or at least for 6 months.
2. As per Section 20 of the Administrative Tribunals Act, 1985, an employee has to at least wait for six months for the outcome of the representation/legal notice served upon the respondents for redressal of his grievance, before approaching the Court of Law. In the present case, the applicant has served legal notice only on 18.06.2014 and filed the present case just after three months thereafter.
3. In view of the above, we are not inclined to entertain the instant O.A. which is dismissed being premature, with liberty to the applicant to file it at appropriate time, if need so arises.
4. No costs.

**(UDAY KUMAR VARMA)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

'mw'